## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO. 136(ND)/2014 RT No.35/2016

Atul Batra & Ors.

... Petitioners

Versus.

M/s Frontier Bazar Pvt. Ltd. & Ors.

...Respondents

Present: Mr. Sanjay Mishra and Mr. Geetesh Meena, Advocates

for petitioners.

Mr. Karan Malhotra, Advocate for respondent Nos.2,3, &9 to 12.

Mr. Yashasvi Kapila, Advocate for respondent Nos. 4 to 8.

Mr. Paras Money Goyal, Advocate for respondent No.17.

(Standard Chartered Bank).

Mr. Amit Bhatnagar and Rajesh Gupta Advocates for

respondent Nos. 18 & 19 (Bank of India).

Ms. Neelam Chaudhary, Advocate for respondent No. 16 (Axis Bank).

Mr. Vineet Khatri, Company Prosecutor, Office of

Registrar of Companies, Chandigarh for respondent No.13.

Mr. Yashasvi Kapila, Advocate seeks to file Power of Attorney for respondent Nos. 4 to 8. Let the same be filed in the Registry during the course of the day. Mr. Paras Money Goyal, Advocate has filed Memo of Appearance on behalf of respondent No.17. Ms. Neelam Chaudhary, Advocate has also put in her appearance on behalf of respondent No. 16 and filed her Memo of Apperance. They both seek time to file Power of Attorney. Let the same be filed in the Registry at least three days before the date fixed. Learned counsel for the petitioners Mr. Geetesh Meena has filed affidavit dated 03.02.2017 with regard to the notices served upon rest of the respondents by stating that the notices have been served by Speed Post and also by hand. With this affidavit he has attached 'Dasti' notices which were served upon the Regional Director and Sub-Registrar-V of the Companies. It is also submitted that respondent Nos.14 and 15 and some of the other respondents are also proforma

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parties.

Learned counsel for the parties submit that CP No.83 of 2015 relating to the group company which is pending before the Principal Bench, NCLT, New Delhi, is fixed for arguments on 03.03.2017. This case be posted for arguments along with CP No.105(ND)/2013 / RT No.75/2016 and CP No. 133(ND)/2011 / RT No.68/2016, on 17.03.2017.

(Justice R.P. Nagrath) Member(Judicial

February 07, 2017